

ITEM NO.26

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20633/2017

(Arising out of impugned final judgment and order dated 31-05-2017 in WA No. 55113/2015 passed by the High Court Of Judicature At Allahabad)

SANJAY KUMAR SINGH

Petitioner(s)

VERSUS

DR. DHIRENDRA SINGH & ORS.

Respondent(s)

(IA No. 73044/2017 - EXEMPTION FROM FILING O.T.
 IA No. 153163/2022 - EXEMPTION FROM FILING O.T.
 IA No. 1131/2020 - EXEMPTION FROM FILING O.T.
 IA No. 81437/2017 - EXEMPTION FROM FILING O.T.
 IA No. 81434/2017 - PERMISSION TO FILE ADDITIONAL
 DOCUMENTS/FACTS/ANNEXURES
 IA No. 73042/2017 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 30-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA
 HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Sanjay Kumar Visen, AOR
 Ms. Ritu Rastogi, Adv.
 Ms. Himani Bhatnagar, Adv.
 Mr. Akshat Mahajan, Adv.
 Ms. Shashi Verma, Adv.

For Respondent(s) Mr. Abhishek Singh, AOR
 Mr. Vinay P. Tripathi, Adv.
 Ms. Preeti Shuklan, Adv.

Mr. Sanjay Kumar Tyagi, AOR
 Mr. Parvesh Tyagi, Adv.
 Mr. Abhishek Tyagi, Adv.
 Mr. Ankur Tyagi, Adv.

Mr. S. D. Singh, Adv.
 Ms. Bharti Tyagi, AOR
 Ms. Shweta Sinha, Adv.
 Mr. Ram Kripal Singh, Adv.

Mr. Siddharth Singh, Adv.

Mr. Mritunjay Kumar Sinha, AOR

Mr. Amitesh Kumar, Adv.

Ms. Priti Kumari, Adv.

Mr. Mrinal Kishor, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the petitioner states that the petition survives as the petitioner has not attained the age of superannuation. He seeks time on the ground that arguing counsel is not available.

List on 30.04.2024.

(POOJA SHARMA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)